

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.102- C.P.(IB)/227(AHM)2023  
ITEM No. 103-IA/1465(AHM)2023  
in  
C.P.(IB)/227(AHM)2023

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Intec Capital Limited

.....Applicant

V/s

Swadesh Essfil Private Limited

.....Respondent

**Order delivered on 15/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Archit Patel, Adv.

For the Respondent : None

**ORDER**

**IA/1465(AHM)2023 & C.P.(IB)/227(AHM)2023**

Rejoinder has been filed by the Applicant to the reply of the Respondent in IA/1465(AHM)2023 on 03.04.2024 vide inward diary no. 2842. Same is taken on record.

However, Ld. Counsel for the Applicant submits that there is a leave note on behalf of the Counsel of the Respondent for adjournment in the matter which is not approved by counsel for the Applicant.

In view of this, the matter is adjourned. Both sides are directed to file their written submissions within 7 days by exchanging with each other.

No further adjournment will be given in this matter to either of the counsels.

Re-list for making submissions on 30.04.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**